

GOVERNMENT OF INDIA
MINISTRY OF MINES
RAJYA SABHA
QUESTION NO 21.12.2009
ANSWERED ON
AMENDMENT IN MMDR ACT .

441

SHRI GIREESH KUMAR SANGHI

Will the Minister of COAL & MINES be pleased to state :-

- (a): whether Government proposes to amend the Mines and Minerals (Development and Regulation) Act for speedy and time bound development of mineral resources available in the States;
- (b): whether Government proposes to empower the State Governments by providing more power by deleting parts 'A' and 'C' of Schedule-I of the Act; and
- (c): if so, by when and if not, the reasons therefor?

ANSWER

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION

(SHRI B.K. HANDIQUE)

(a) to (c): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO RAJYA SABHA STARRED QUESTION NO. 441 FOR 21.12.2009 ASKED BY SHRI GIREESH KUMAR SANGHI AND SHRI SANTOSH BAGRODIA REGARDING AMENDMENT IN MMDR ACT

(a) to (c): A new draft Mines and Minerals (Development and Regulation) Act (MMDR Act) has been circulated to all the stakeholders including State Governments, Industry and concerned Ministries/Departments in July 2009 for comments, and uploaded on Website of Ministry. After four meetings with the various stakeholders held between 11th August 2009 and 3rd September 2009, a modified draft Act was again circulated to stakeholders on 18th September 2009, and uploaded on Website of Ministry.

Subsequently, a workshop was held on the 9th and 10th October 2009 with all the stakeholders, and a revised draft Act has again been circulated for consultation and uploaded on the Website of the Ministry on 17th November, 2009. The various versions of the draft Act can be seen on the Ministry website www.mines.nic.in

After the consultation process is over, Bill will be introduced in Parliament after obtaining Cabinet approval. It is therefore not possible to indicate the nature of the provisions till the proposal is finalized with Cabinet approval.